

In The Central Administrative Tribunal
Calcutta Bench

OA 7 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. M.P. Singh, Administrative Member

Sonali Devi Balmiki & Ors.

- VS -

Defence

For the Applicant : Mr. B. Mukherjee, Counsel
Dr. K.S. Dev, Counsel

For the Respondents: Mr. M.S. Banerjee, Counsel

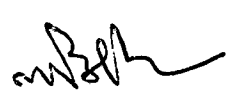
Heard on : 18-01-2001

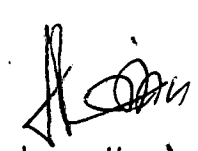
Date of Order : 18-01-2001

O R D E R

D. PURKAYASTHA, JM

The question before us is whether the employee of Cantonment Board, Barrackpore can be said to be Central Govt. employee. Ld. Counsel Mr. Banerjee, appearing on behalf of the respondents, has drawn our attention to the judgement reported in 1988 (2) S CC 351 (General Officer Commanding-in-Chief and Another - Versus - Mr. Subhash Chandra Yadav and Another) where the Hon'ble Apex Court has held that the Cantonment is an autonomous body. Therefore, the employee of the Cantonment Board cannot claim to seek the jurisdiction of this Tribunal unless that power is vested upon the Tribunal. Accordingly, application is disposed of holding that the Tribunal has no jurisdiction to entertain the case. However, liberty is given to the applicant to approach the appropriate authority for seeking relief.


(M.P. Singh)
Member(A)


(D. Purkayastha)
Member(J)